

Name of the Corporate Debtor: NV Autospares Private Limited Date of commencement of CIRP: August 25, 2025 List of creditors for claims received up : September 15, 2025													
Annexure-9 List of other creditors (Other than financial creditors and operational creditors) - No claims received under this category													
(Amount in ₹)													
Sl. No.	Name of creditor	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim Provisionally admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?					
1	Janalaxmi Co-operative Bank Ltd.	08-09-2025	23,17,287	23,12,501	Secured	23,12,501	-	No	-	-	-	4,786	Kindly refer note 1, below
2	M/s. Supra Udyam, Partnership Firm	08-09-2025	2,21,57,000	2,17,40,000	Unsecured	0	-	Yes	2,17,40,000	0	0	4,17,000	Kindly refer note 2, below
Notes: 1. The submitted claim of Secured Financial Creditor Jan Lakshmi Cooperative Bank Limited has included a claim for a loan facilities disbursed of Suspended <i>Board of Director</i> . It is observed that the said loan is not on the name of Corporate Debtor. The supporting documents reflect that certain assets of the Corporate Debtor have been mortgaged as collateral security for the aforesaid borrowing. However, there is no evidence placed on record to suggest that the Corporate Debtor is a co-borrower or has executed a guarantee in relation to the said loan. In view of the above, the amount claimed cannot be admitted as a “financial debt” against the Corporate Debtor under Section 5(8) of the Insolvency and Bankruptcy Code, 2016, as there is no disbursal to the Corporate Debtor against the consideration for the time value of money. The Hon’ble Supreme Court in Anuj Jain, IRP of Jaypee Infratech Ltd. v. Axis Bank Ltd., has categorically held that lenders holding mortgage/pledge as third-party security, without any disbursal to or guarantee by the Corporate Debtor, cannot be treated as financial creditors of such Corporate Debtor. Accordingly, the claim of the Creditor is not admitted as financial debt of the Corporate Debtor and the Creditor shall not form part of the Committee of Creditors. The fact that the Creditor holds mortgage/security interest over assets of the Corporate Debtor is, however, noted, and classified as Other creditors. 2. The IRP/RP reserves the right to modify the claims on the basis of any additional information that may come to our notice during the corporate insolvency resolution process. In case of any such modifications, we shall send intimation of the same to claimants.													